

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 09.10.95.

CP 47/95 (OA 251/93)

Prem Kumar, Ashok Kumar, Bachan Singh, Battan Lal and Babu Lal

... PETITIONERS.

VERSUS

Shri M. Ravindra and others

... RESPONDENTS.

CORAM:

PEP. HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P. SHAFMA, MEMBER (A)

For the Petitioners ... Mr. S. Kumar

For the Respondents ... Mr. M. Rafiq

O R D E R

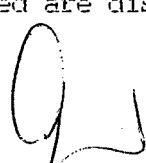
PEP. HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

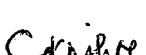
Petitioners, named above, have filed this Contempt Petition u/s 17 of the Administrative Tribunals Act, 1985, stating therein that by not implementing the judgement of this Tribunal in OA 251/93 dated 14.9.94 and by not assigning due seniority to the petitioners the respondents have committed contempt of court.

2. We have heard the learned counsel for the parties and have gone through the records of the case.

3. The respondents were directed vide order dated 14.9.94 (Ann.A-1) to dispose of the representations made by the petitioners in regard to the determination of their seniority as per rules keeping in view the ratio laid down by the Bombay Bench of the Tribunal in OA 535/89, R.B. Vyas and 25 others v. Union of India and 10 others. It is evident from the order Annexure P-1 dated 31.5.95 that the representations filed by the petitioners were duly considered in the light of the aforesaid decision of the Bombay Bench and it was found by the respondents that the petitioners' cases were distinguishable from the cases of the applicants before the Bombay Bench. In the circumstances, it cannot be said that there was any wilful dis-obedience of the Tribunal's order.

4. The Contempt Petition, therefore, fails and it is dismissed. Notices issued are discharged.


(O.P. SHAFMA)
MEMBER (A)
VK


(GOPAL KRISHNA)
VICE CHAIRMAN